



Government of Jammu and Kashmir
Finance Department
Civil Secretariat, Jammu.

Notification

Jammu, the 5th February, 2018

SRO 67.- In exercise of the powers conferred by section 5 of the Levy of Toll Act, Samvat 1995 (Act No. VIII of 1995), the Government hereby directs that all Non-Commercial Light Motor Vehicles entering and leaving the State shall be exempt from payment of Basic Toll leviable under the said act.

This notification shall come in force w.e.f 6th February 2018.

By order of the Government of Jammu and Kashmir.

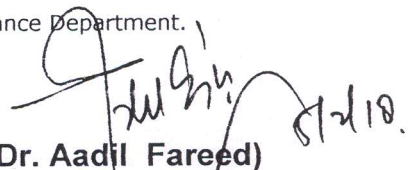
Sd/-
(Navin K. Choudhary), IAS
Principal Secretary to Government
Finance Department

No:ET/Estt/180/2016

Dated: 05.02.2018

Copy to the:-

1. All Financial Commissioners.
2. Principal Resident Commissioner, J&K Government, New Delhi.
3. Principal Secretary to Hon'ble Governor.
4. All Principal Secretaries to Government.
5. Principal Secretary to Hon'ble Chief Minister.
6. All Commissioner/Secretaries to Government.
7. Divisional Commissioner, Jammu/Kashmir.
8. Excise Commissioner, J&K, Srinagar
9. Commissioner, Commercial Taxes, J&K Srinagar.
10. Pvt. Secretary to Hon'ble Finance Minister.
11. Pvt. Secretary to Hon'ble Minister of State for Finance.
12. President Kashmir Chamber of Commerce & Industry, Kashmir.
13. President Federation of Industry, Kashmir.
14. President Chamber of Commerce & Industry, Jammu.
15. President Industries Association Bari Brahmana/Samba.
16. President Tax Bar Association, Jammu/Srinagar.
17. General Manager, Government Press Jammu/Kashmir.
18. Private Secretary to Principal Secretary to Government, Finance Department.
19. Government Order file/Stock file/Incharge website.


(Dr. Aadil Fareed)

Under Secretary to Government